

Hindustan Copper Ltd. In fact, the production improved after the takeover.

Although the operational defects of the new Flash Smelter have not been completely removed, Hindustan Copper Limited have taken effective steps to ensure that the Plant attains its rated capacity as early as possible.

(b) Does not arise.

(c) Does not arise.

Recruitment in Hindustan Copper Limited, Ghatsila

607. SHRI SWARAN SINGH SOKHI : Will the Minister of STEEL AND MINES be pleased to state :

(a) the reasons why outsiders were brought on the 12th June, 1972 at Hindustan Copper Limited, Ghatsila for employment when the local qualified people had been waiting there for employment for a long time for the monthly salary of below Rs. 500;

(b) whether there was scuffle between the local aspirants and outsiders brought by management on 12th June, 1972; and

(c) if so, the action Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) The recruitment at the undertaking of the Indian Copper Corporation Limited is being done in accordance with the Award of the Tribunal. According to this Award, the relations of the existing employees of the Undertaking have the first preference in recruitment and only if suitable candidates in this category are not available the

residents of the State of Bihar are given the next preference. This Award was being followed by the previous management of the Undertaking and is also being followed by Hindustan Copper Limited.

(b) Yes, Sir. There was a scuffle, in which one person was slightly hurt.

(c) Hindustan Copper Limited is making appointments at Ghatsila according to the terms of Award of the Tribunal. The question will however be re-examined after the mine is nationalized.

Demands of E. S. I. Doctors

608. SHRI SHASHI BHUSHAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the doctors of Employees State Insurance Corporation had put certain demands and protested in support of their demands; and

(b) the demands of these doctors and the steps taken by Government in this connection ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The Employees State Insurance Corporation Medical Officers' Association Delhi, sent a memorandum containing their demands on 26-5-1972 to the Corporation.

(b) A statement showing the demands and action taken thereon as furnished by Employees State Insurance Corporation is attached.

Statement

<i>Demand</i>	<i>Action taken</i>
(1) Enhancement of E S I allowance from Rs. 100/- to Rs. 200/- per month	(1) The question of continuance/enhancement of E.S.I. allowance is to be considered by the Standing Committee of E.S.I. Corporation at its next meeting which is likely to be held shortly.
(2) Enhancement of domiciliary visits allowance from Rs. 150/- per month to Rs. 200/- per month	(2) The matter will be considered by the Medical Benefit Council of the E. S. I. Corporation at its next meeting.
(3) Enhancement in the strength of Medical Officers in E. S. I. Dispensaries.	(3) Necessary action to assess the workload to consider the question of enhancement in the strength of Medical Officers has been initiated.